

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/s PLUS LAB SYNC PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PLUS LAB SYNC PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01 st November 2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC), Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85100MH2014PTC259070
5.	Address of the registered office and principal office (if any) of corporate debtor	613/A Wing, Corporate Avenue Co-op Premises Sonawala Road, Goregaon East, Nr. Udyog Bhuvan, Mumbai 400063
6.	Insolvency commencement date in respect of corporate debtor	10 th November 2021(vide order TCP No. 886/IBC/MB/2017 dated 10th November 2021 passed by Hon'ble National Company Law Tribunal, Mumbai Bench) order received on 15 th November 2021
7.	Estimated date of closure of insolvency resolution process	180 days from the Insolvency Commencement date which is 09 th May 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Alok Kumar Murarka Regn No- IBBI/IPA-001/IPP-01934/2019-2020/13006
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Marigold-1 CHSL, B-701, Beverly Park, Mira Road-East, Mumbai, Maharashtra-401107 Email:-murarkalok@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Alok Kumar Murarka A301, Padmalaya CHSL, Shimpoli Village, Borivali-West, Mumbai-400092 E-mail: cirp.pluslabspl@gmail.com
11.	Last date for submission of claims	29th November 2021(14 days from the date of receipt of order i.e.15 th November 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Add: As mentioned in point no-10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **PLUS LAB SYNC PRIVATE LIMITED** on 10th November 2021.

The creditors of **PLUS LAB SYNC PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 29th November 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Alok K. Murarka

Date: 16/11/2021
Place: Mumbai

ALOK KUMAR MURARKA
Interim Resolution Professional
IBBI/IPA-001/IPP- 01934/2019-2020/13006

